

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7032/2002
(From the judgement and order dated 23/08/2000 in OJC 13475/99
of The HIGH COURT OF ORISSA AT CUTTACK)

STATE OF ORISSA AND ORS.

Petitioner (s)

VERSUS

RAJENDRA KUMAR DAS AND ANR.

Respondent (s)

(With prayer for interim relief and office report)

W I T H

SLP(C)No.7994/2002

(With appln. For condonation of delay in filing SLP and condonation
of delay in refiling SLP and with prayer for interim relief and
office report)

SLP(C) No.9699/2002
(With office report)

SLP(C) No.20165/2002
(With prayer for interim relief and office report)

SLP(C) No.19708/2002
(With prayer for interim relief)

Date: 25/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. Jana Kalyan Das,Adv.

For Respondent (s)Mr. Bharat Sangal,Adv.
Ms. Sangeeta Panicker,Adv.
Mr. R.R. Kumar,Adv.

Ms. K. Sarada Devi,Adv.

Mr. Yasobant Das, Sr.Adv.
Mr. Arvind K. Tiwari,Adv.

Mr. Sudarsh Menon,Adv.

Mr. Manoj Kumar Das,Adv.
Mr. Sibho Sankar Mishra,Adv.

UPON hearing counsel the Court made the following
O R D E R

After hearing learned counsel for the parties for
about ten minutes, the Court reserved its judgment.

Neena Verma) (H.K. Bhatia)
Court Master Court Master